

IN THE HIGH COURT OF JHARKHAND AT RANCHI
M.A. No. 509 of 2018
With
I.A. No. 4649 of 2021

The Oriental Insurance Co. Ltd. Appellant(s)
Versus.	
Vijay Baraik @ Vijay Kumar Baraik and Another	... Respondent(s).

**CORAM: HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING.**

For the appellant(s):	Mr. G.C.Jha, Advocate.
For the respondents:	Mr. Arvind Kr. Lall, Advocate.

I.A. No. 4649 of 2021

05/07.09.2021: This application has been filed for staying the certificate Case No. 01/2020, pending in the court of Executive Magistrate, Sadar, Ranchi- cum-Certificate Officer, Ranchi for realization of awarded amount of MACT Case No. 23/2010.

Learned counsel for the Insurance Company submits that there is doubt in disability certificate issued in favour of the claimant. He further submits that disability cannot be 100% and thus, the quantum of compensation is on much higher side.

Mr. Arvind Kr. Lall, counsel for the respondents opposes the prayer of the appellant-Insurance Company.

Considering the submission of the parties, I direct the Insurance Company to deposit a sum of Rs.5,00,000/- (five lakhs) before the Registrar General, Jharkhand High Court Ranchi within two weeks.

Till further order, further proceeding in Certificate Case No. 01/2020, pending in the Court of Executive Magistrate, Sadar, Ranchi- cum-Certificate Officer, Ranchi for realization of awarded amount of MACT Case No. 23/2010 shall remain **stayed**. If any coercive order with regard to issuance of warrant of arrest is passed, the same should be **recalled**.

The claimant(s) is at liberty to file application for withdrawal of the aforesaid amount.

Accordingly, this application stands disposed of.

M.A. No. 509 of 2018

Call for the lower court records and list this case, thereafter.